

1
**IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE**

**BEFORE
HON'BLE SHRI JUSTICE PRAKASH CHANDRA GUPTA**

ON THE 18th OF MARCH, 2024

MISC. CRIMINAL CASE No. 7853 of 2024

BETWEEN:-

1. JAGDISH S/O BADRILAL, AGED ABOUT 63 YEARS,
OCCUPATION: LABOUR VILLAGE AWAR TEHSIL
AGAR DIST. AGAR (MADHYA PRADESH)
2. RAMKUWAR W/O BADIRLAL, AGED ABOUT 59
YEARS, OCCUPATION: LABOUR VILL. AWAR
TEHSIL AGAR, DISTRICT AGAR (MADHYA
PRADESH)

.....APPLICANTS

(SHRI MANISH YADAV, ADVOCATE)

AND

**THE STATE OF MADHYA PRADESH STATION HOUSE
OFFICER THROUGH P.S. KOTWALI DIST. AGAR
(MADHYA PRADESH)**

.....NON-APPLICANT/STATE

(SHRI VIRAJ GODHA, PANEL LAWYER FOR STATE)

(SHRI SUNIL KUMAR YADAV, ADVOCATE FOR OBJECTOR)

.....
*This application coming on for order this day, the Court passed the
following:*

ORDER

After arguing for sometime, learned counsel for the applicants seeks leave of this Court to withdraw present bail application filed u/S 439 of Cr.P.C.

The other side has no objection.

Accordingly, present bail application is dismissed as withdrawn.

gp

